



\$~36 to 44

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 1189/2017 & CM APPLs. 5398/2017, 995/2019

M/S JUBILANT INGREVIA LTD.

.....Petitioner

Through: Mr. Dhruv Agrawal, Sr. Adv. with Mr.

Nishit Agarwal & Ms. Kanishka

Mittal, Advs. (M: 7838952060)

versus

GOVERNMENT OF NCT OF DELHI & ORS. .....Respondents

Through:

Mr. Anuj Aggarwal, ASC, GNCTD with Mr Siddhant Dutt, Mr Yash Upadhyay & Ms Ishita Panday, Advs.

for R-1 & 2. (M: 98711 60559)

Mr Sameer Vashisht, Standing Counsel (Civil) GNCTD with Mr Manashwy Jha, Adv. (M:

9013980691)

Mr. Varun K. Chopra, Mr. Souresh Nagar & Mr. D.K. Jha, Advs. for IOCL. (M: 98118 51711) (**IN AL** 

**MATTERS Items 36 to 44)** 

37 WITH

+ **W.P.(C) 1877/2018** 

**DWRIKESH SUGAR INDUSTRIES LIMITED** 

& ANR.

.....Petitioners

.....Petitioner

Through:

Through:

versus

GOVERNMENT OF NCT OF DELHI, & ORS. .....Respondents

Through: Mr. Anuj A

Mr. Anuj Aggarwal, ASC, GNCTD with Mr Siddhant Dutt, Mr Yash Upadhyay & Ms Ishita Panday, Advs.

for R-1 & 2.

38 WITH

+ **W.P.(C) 698/2018** 

M/S DHAMPUR SUGAR MILLS LTD.

Mr. Prasenjit Keswani, Sr. Adv. with

Mr. Upmanyu Tewari and Mr.

Devajyoti Bhattacharya, Advs. (M:

W.P.(C) 1189/2017& connected

Page 1 of 4





## 8800926489)

versus

GOVERNMENT OF NCT OF DELHI AND ORS. .....Respondents

Through: Mr. Anuj Aggarwal, ASC, GNCTD

with Mr Siddhant Dutt, Mr Yash Upadhyay & Ms Ishita Panday, Advs.

for R-1 & 2.

WITH

39 +

W.P.(C) 2203/2018

**AVADH SUGAR & ENERGY LIMITED** 

(UNIT HARGAON)

.....Petitioner

Through:

versus

GOVT. OF NCT OF DELHI & ORS.

.....Respondents

Through: WITH

40 +

W.P.(C) 2204/2018

**AVADH SUGAR & ENERGY LIMITED** 

(UNIT SEOHARA)

.....Petitioner

Through:

versus

GOVT. OF NCT OF DELHI & ORS.

....Respondents

Through: Mr. Anuj Aggarwal, ASC, GNCTD

with Mr Siddhant Dutt, Mr Yash Upadhyay & Ms Ishita Panday, Advs.

for R-1 & 2.

41 + WITH

W.P.(C) 4944/2018

DALMIA BHARAT SUGAR & INDUSTRIES LIMITED & ANR. &

ANR.

....Petitioners

Through: Mr. Sanjeev Kumar Singh, Mr. Suhil

Trivedi, Mr. Devansh Shekhar and Mr. Shishm Pratap Singh, Advs.

versus

GOVERNMENT OF NCT OF DELHI & ORS.

....Respondents

Through: Mr. Vikrant Pachnanda and Mr.

Mukul Katyal, Advs. for Bharat

W.P.(C) 1189/2017& connected

Page 2 of 4





Petroleum.

42 **WITH** 

+ **W.P.**(C) 5227/2018

BAJAJ HINDUSTHAN SUGAR LTD. .....Petitioner

Through: Mr. Sanjeev Kumar Singh, Mr. Suhil

Trivedi, Mr. Devansh Shekhar and Mr. Shishm Pratap Singh, Advs.

versus

GOVERNMENT OF NCT OF DELHI & ORS. .....Respondents

Through:

43 **WITH** 

+

W.P.(C) 5439/2018

UTTA M SUGAR MILLS LIMITED .....Petitioner

Through: Mr. Sanjeev Kumar Singh, Mr. Suhil

Trivedi, Mr. Devansh Shekhar and Mr. Shishm Pratap Singh, Advs.

versus

GOVERNMENT OF NCT OF DELHI & ORS. .....Respondents

Through: Mr. Vikrant Pachnanda and Mr.

Mukul Katyal, Advs. for Bharat

Petroleum.

44 **AND** 

+ W.P.(C) 8593/2018

DCM SHRIRAM LIMITED & ANR. .....Petitioners

Through: Mr. Manish K. Bishnoi & Mr. Khubaib

Shakeel, Advs. (M: 7006913529)

versus

GOVERNMENT OF NCT OF DELHI & ORS. .....Respondents

Through: Mr. Ishkaran Singh Bhandari, CGSC

with Mr. Milan Deep Singh and Mr. Rajat Mohan Dwivedi, Advs. for

UOI.

Mr. Vikrant Pachnanda and Mr. Mukul Katyal, Advs. for Bharat

Petroleum.





## CORAM: JUSTICE PRATHIBA M. SINGH JUSTICE DHARMESH SHARMA ORDER 13.01.2025

- 1. This hearing has been done through hybrid mode.
- 2. These petitions are for final hearing.
- 3. According to ld. Counsel for the Respondents, the present petition would not survive after the decision in *State of Uttar Pradesh v. M/s. Lalta Prasad Vaish & Sons*, [2024 SCConLine SC 3029].
- 4. The Counsels for the parties may file their written note of arguments.
- 5. List for hearing on 23<sup>rd</sup> April, 2025.

PRATHIBA M. SINGH, J.

DHARMESH SHARMA, J.

**JANUARY 13, 2025**/dk/bh